



Bill Summary

The Constitution (One Hundred and Tenth Amendment) Bill, 2009

- The Constitution (One Hundred and Tenth Amendment) Bill, 2009 was introduced in the Lok Sabha on November 26, 2009 by the Minister of Panchayati Raj, Shri C.P. Joshi. The Bill was referred to the Department related Standing Committee on Rural Development (Chairperson: Smt Sumitra Mahajan), which is expected to submit its report within three months.
- Article 243D of the Constitution provides that a minimum of one-third of the total number of seats filled by direct elections in the Panchayats shall be reserved for women. The seats may be allotted by rotation to different constituencies in a Panchayat.
- Offices of Chairpersons in Panchayats shall be reserved for SC/STs and women in a manner to be prescribed the state legislatures. The reservation shall be in proportion to the population of SC/STs in the state. Also, a minimum of one-third seats shall be reserved for women among the total number of offices of Chairpersons in the Panchayats.
- The Bill seeks to amend the article to enhance the quantum of reservation for women from one-third to one-half of the total seats in the Panchayats. Similar reservation shall be provided among the total number of offices of Chairpersons.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.

